

किया है। अभी तक दल ने अपना प्रतिवेदन मायोग के सामने पेश नहीं किया है।

Amendment of Payment of Bonus Act, 1965

*210. **Shrimati Tarkeahwari Sinha:**
Shri K. Raman:
Shri Umanath:
Shri Mohammed Ismail:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have any proposal to amend the Payment of Bonus Act, 1965; and

(b) if so, the nature thereof?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) and (b). Various suggestions for amending the Act have been received and are being examined.

Post Offices in Haryana State

960. **Shri Ram Kishan Gupta:** Will the Minister of Communications be pleased to state the number of new post offices proposed to be opened in the Haryana State during 1967-68?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): Owing to the financial stringency, certain restrictions have been imposed on the opening of new Extra Departmental Branch Offices. In case these are removed, 267 Extra Departmental Branch offices are proposed to be opened. It is also proposed to open 15 Departmental Sub-offices during the same period.

Code of conduct for Central Government Servants

961. **Shri Baburao Patel:** Will the Minister of Home Affairs be pleased to state:

(a) whether the code of conduct for the Central Government Servants has been finalised;

(b) if so, whether a copy of the same will be laid on the Table; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The conduct of Central Government servants is regulated by the Central Civil Services (Conduct) Rules, 1964, a copy of which is laid on the Table of the House. [Laid in Library. See No. LT-478/67].

Newspapers Ltd., Allahabad

963. **Shri Sheopujan Shastri:**
Shri Madhu Limaye:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government's attention has been drawn to the dispute between the employees of the Newspapers Ltd., Allahabad and its employers; and

(b) if so, the steps taken by Government to ensure regular payment of salaries/wages to journalists other employees and implementation of labour laws?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) Yes.

(b) The matter concerns the State Government and they have been requested to look into it.

नागरिकता सम्बन्धी नियम

964. श्री मृत्युञ्जय प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी भारतीय नागरिक के अश्विनीय पति अथवा पत्नी को विवाह करने पर भारतीय नागरिकता ग्रहण करनी पड़ती है अथवा वह स्वतः भारतीय नागरिक बन जाता है/जाती है ;

(ख) क्या किसी भारतीय नागरिक का अश्विनीय पति अथवा पत्नी भारतीय नागरिकता ग्रहण किये बिना ही स्थायी रूप से भारत में बस सकता है;